

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH “SMC-2”: NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER**

ITA No. 4131/Del/2019
Asstt. Year 2016-17

Smt. Deepika Bedi Puri 23, Friends Colony, West Mathura Road, New Delhi – 110 065 PAN APPPP1941P (Appellant)	Vs.	DCIT, Central Circle 05 New Delhi. (Respondent)
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Assessee by:	Smt. Deepika Bedi Puri (self)
Department by :	Shri Farat Khan, Addl. CIT (DR)
Date of Hearing	18/02/2021
Date of pronouncement	18/02/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 6th April, 2019 passed by the Ld. CIT (A) 24, New Delhi relating to assessment year 2016-17.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal filed by the assessee on the ground that

assessee has opted to settle the dispute under Vivad Se Vishwas scheme 2020. In view of the above submission of the Ld. Counsel for the assessee and in absence of any objection from the side of the Ld. Addl. CIT(DR), the request of the assessee seeking withdrawal of the appeal is allowed. The appeal filed by the assessee is accordingly dismissed.

Order pronounced in the open court at time of hearing itself i.e. on 18th February, 2021.

sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Dated: 18/02/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi